

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

CCP No. 51 of 2011

[Arising out of OA 700 of 2005]

[Patna, this Monday, the 26th Day of September, 2011]

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C O R A M

HON'BLE MR. JUSTICE SYED MD. MAHFOOZ ALAM, M[J]
HON'BLE MR. A.K.JAIN, M[A]

.....
Bachchu Maharaj,
S/o Late Binda Maharaj.

Vs.

Sri K.K.Srivastava, General manager, E.C.Railway,
Hajipur [Vaishali] & Ors.

.....
Counsel for the petitioner. :- N o n e.

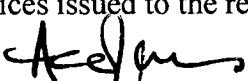
Counsel for the respondents. :- Shri R.N.Choudhary, ASC.

O R D E R [ORAL]

Justice Syed Md. Mahfooz Alam, M[J] :- Nobody is present on behalf of the petitioner, namely, Bachchu Maharaj. Shri R.N.Choudhary, learned Addl. Standing Counsel is present on behalf of the respondents. He submitted that he has already filed show cause on behalf of the respondents and at para 5 of the show cause the respondents have categorically stated that they have complied the order of this Tribunal and, accordingly, paid a total amount of Rs.1,12,644/- through Cheque No. 742355 dated 12.08.2011. He submitted that in view of the averments made in the show cause this contempt petition should be dismissed in view of the fact that the order has been fully complied.

Considering the submission made by the learned counsel for the respondents and after going through para 5 of the show cause, we are of the view that the respondents have complied the order of this Tribunal. So far the delay in payment is concerned for that the respondents have sought apology which is accepted.

Accordingly, the contempt petition stands dismissed and the notices issued to the respondents stand discharged.


[A.K.Jain]/M[A]

skj


[S.M.M.Alam]/M[J]